

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 132/(MAH)/2017
M.A. No. 141/2017

CORAM:

Present:


SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

NAME OF THE PARTIES: M/s. Prachar Communications Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
75	Adv. Jitendra Jain Adv. Maaz Hashmi i/b Yogesh Adhva		

ORDER

MA 138/2017 in CSP 129/230-232/NCLT/MB/MAH/2017
MA 139/2017 in CSP 130/230-232/NCLT/MB/MAH/2017
MA 140/2017 in CSP 131/230-232/NCLT/MB/MAH/2017
MA 141/2017 in CSP 132/230-232/NCLT/MB/MAH/2017
MA 142/2017 in CSP 133/230-232/NCLT/MB/MAH/2017

Four applications filed by the Petitioners vide Miscellaneous Application No. 138/2017 in CSP 129/2017, MA 139/2017 in CSP 130/2017, MA 140/2017 in CSP 131/2017 and MA 141/2017 in CSP 132/2017, this Bench at the request of the Petitioner's Counsel for change of appointed date from 1st April 2016 to 1st April 2017, for there being no objection from RD and RoC, allowed changes of appointed date from 1st April 2016 to 1st April, 2017.

Accordingly, these applications are allowed.

The Petitioners are directed to incorporate the amendments in the Scheme Petitions.

List this matter (Company Petitions) for hearing on 05.10.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)